

(b) Government's policy regarding military bases is well-known and remains unchanged. The establishment of such bases tends to lead to tensions and rivalries. The United Nations has also pronounced itself against all military activities and arrangements by Colonial Powers in Territories under their administration. The Government of India fully support this position.

**Proposed Western move in U.N. for release of P.O.Ws in India**

**\*457. SHRI GIRIDHAR GOMANGO:  
SHRI RAMSHEKHAR PRA-  
SAD SINGH:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the report appearing in the 'Hindustan Times' dated the 17th November, 1972 under the heading "West move on P.O.Ws' release";

(b) if so, whether they propose to move any resolution in the U.N. in this regard; and

(c) the reaction of Government thereto?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH):**

(a) Yes, Sir.

(b) and (c). The House is aware of the two Resolutions commonly known as the Yugoslav and Argentine Resolutions, adopted in the General Assembly of the United Nations on the 29th November. As I have stated in the House on the 8th December, 1972, the Argentine Resolution does not make the question of the admission of Bangladesh to the UN conditional upon the release of the prisoners of war. In fact, that Resolution does not refer to the question of admission at all; and we take the reference by the President of the General Assembly to interdependence between the viewpoints as expressed in the Resolutions to indicate that so long as Pakistan

refuses to recognise Bangladesh and Bangladesh is kept out of the United Nations, the solution of pending problems, including the repatriation of the prisoners of war, would be difficult if not impossible.

There is an increasing awareness, in Pakistan as elsewhere, that Bangladesh is a necessary party to any discussions concerning the repatriation of the prisoners of war.

**Transfers in E.P.F. Organisation**

**\*458. SHRI RAMAVATAR SHAS-  
TRI:  
SHRI BHOLA MANJHI:**

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the Officers in the Employees Provident Fund Organisation are transferred from one place to another after completing three years at one place;

(b) whether there are some cases in the country where this Order has not been complied with strictly; and

(c) if so, the number of Officers with designation and the reasons in each case?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR):** (a) and (b). The policy followed by the Employees Provident Fund Organisation in the matter of transfer of officers above the level of Provident Fund Inspectors (Gr. I) is to consider their transfers ordinarily after three years of service at a particular place subject to administrative exigencies and requirements.

(c) Does not arise.

**Reported statement by Pak President for no cut in arms**

**\*459. SHRI R. S. PANDEY:** Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to the reported state-